

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401
IA/862/ND/2024 in IB/752/ND/2022

IN THE MATTER OF:

State Bank Of India (Through RP Mr. ... Applicant
Chanchal Dua)

Versus

Shri Krishan Dhingra ... Respondent

Under Section 95(1) of (IBC)

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/862/ND/2024:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. Ld. Counsel for the Applicant has submitted that he already filed a short affidavit, however, the same is not on board. Ld. Counsel for the Respondent has submitted that he has filed the written submissions, however it is not on board. Let both the parties take steps to cure the defects, if any, and take necessary steps to upload the same on the DMS portal within seven working days from today. Order in this matter is **reserved**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)